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Thal Development (Validating) Ordinance, 1971 15 of 1971

[17 July 1971]

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Thal Development (Validating) Ordinance, 1971 15 of 1971

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An Ordinance to validate certain actions taken under the Thal Development Act, 1949 WHEREAS it is expedient to validate certain acquisitions made, privileges accrued and liabilities and obligations incurred under the Thal Development Act, 1949; NOW, THEREFORE, in pursuance of the Martial Law Proclamation 25th March, 1969, read with the Provisional Constitution Order, and in exercise of all powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

1. Short Title And Extent :-

- (1) This Ordinance may be called the Thal Development (Validating) Ordinance, 1971.
- (2) It extends to the districts of Mianwali and Muzaffargarh and Khushab Sub-Divisions of the district of Sargodha.

<u>2.</u> Validation Of Certain Acquisitions, Privileges, Liabilities And Obligations :-

Notwithstanding anything to the contrary contained in the Thal Development Act, 1949, or Thal Development (Amendment) Act, 1955, (since repealed by the West Pakistan Repealing Ordinance, 1970), or in any decree, judgment or order of any court or

authority, or in any proceedings pending before any court or authority, any land or right acquired by, privilege accrued to or liability or obligation incurred by the Thal Development Authority before the promulgation of the Thal Development (Amendment) Act, 1955, shall be deemed to have been validly acquired, accrued or incurred, as the case may be.